

Serial No. of Order	Date of Order	Order with Signature
11	3.7.90	<p>Call on 30.7.90 for further hearing along with O.A. 224/88.</p> <p><i>[Signature]</i> Vice-Chairman</p> <p><i>[Signature]</i> Member (C)</p>
12	30.7.90	<p>Heard the learned Counsel both sides further on length. Hearing is concluded and judgment reserved.</p> <p><i>[Signature]</i> Vice-Chairman</p> <p><i>[Signature]</i> Member (C)</p>
13	12.9.90	<p>The judgment is pronounced in the open Court vide separate sheets attached to the record. The case is dismissed. Parties should bear their costs.</p> <p><i>[Signature]</i> Vice-Chairman</p> <p><i>[Signature]</i> Member (Judicial)</p>